

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) Yes, Sir.

(b) The policy guidelines on change of cadre of officers of the All India Services are given in the Statement.

(c) The existing policy is rational and transparent.

(d) Does not arise, in view of (c) above.

#### **Statement**

##### *Policy in Regard to*

##### *Inter-Cadre Transfer of All India Services Officers*

Inter-Cadre transfers will be permitted only for members of All India Services on marriage to another member of an All India Service.

Cadre transfers *shall not be permitted* to All India Service Officers on marriage to an officer serving in a Central Service/State Service/Public Sector Undertaking/ any other organisation.

Generally no cadre transfer should be permitted on medical grounds/personal reasons. However, for extreme hardship cases, the following criteria shall be applied before considering and deciding on the request for cadre change:

- (i) the nature of the problem(s), to be assessed by Government of India in each case, on merits; and
- (ii) the problem should be of such a nature that inter-cadre deputation will not solve the officer's problems.

All requests for inter-cadre transfers will be approved by the Minister-in-charge i.e. MOS (PP) in the case of IAS Officers, the Home Minister in the case of IPS officers and the Minister of Environment & Forest in the case of IFS officers, in the first instance. Thereafter, all such requests for inter-cadre transfer shall be processed and submitted for the orders of the Appointments Committee of the cabinet.

#### **Starvation Deaths**

4157. SHRI MOHAN RAWALE:  
SHRI BIKRAM KESHARI DEO:

Will the PRIME MINISTER be pleased to state:

(a) whether the National Human Rights Commission has recommended a number of measures to prevent starvation deaths;

(b) if so, the details thereof;

(c) the action initiated by the Government on the recommendations of the Commission in regard to starvation deaths in Orissa;

(d) the reasons for starvation deaths in the worst affected districts of Kalabandi, Bolangir and Koraput; and

(e) the details of long-term and short-term strategies adopted for the development of aforesaid districts of Orissa?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): (a) to (c): The National Human Rights Commission (NHRC) in its report dated the 17th February, 1998, has recommended that the concerned Ministries/Departments of the Central Government and the State Government of Orissa to undertake the following interim measures over a period of two years:—

- (i) emergency feeding programme.
- (ii) Old age pensions, disability pensions and other social security measures.
- (iii) employment generation in Agriculture, ecological security, social conservation, irrigation and other schemes.
- (iv) Specificity of programme.
- (v) Monitoring arrangements.
- (vi) Drinking water - Maintaining tube-wells and hand-pumps in good condition and improvement in logistical facilities.
- (vii) Public Health - Improvement in nutritional conditions and also undertaking a health nutritional survey.

(viii) Land Reform - Study of existing land reform and suggesting measures for improvement.

(d) The Commission felt that the possibility of deaths which occurred could have been due to prolonged malnutrition and hunger, compounded by diseases.

(e) The Government of Orissa had prepared a Long Term Action Plan (LTAP) for the KBK districts containing a package of programmes which aim at ameliorating the fundamental causes contributing to backwardness of the area and simultaneously creating opportunities for augmenting purchasing capacity of people over a period of time. The Planning Commission is monitoring the implementation of LTAP.

[*Translation*]

#### **Indian Council for Cultural Relations**

4158. SHRI RAM TAHAL CHAUDHARY: Will the PRIME MINISTER be pleased to state:

(a) whether the Government contemplate to bring changes in the set-up of the Indian Council for Cultural Relations;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE):  
(a) The organisational set-up of the Indian Council for Cultural Relations as defined in its Constitution is reviewed from time to time. The Governing Body and the General Assembly of the ICCR adopt changes if they are found necessary.

(b) In keeping with this practice the Council has recently opened new Cultural Centres in Johannesburg, Durban and Colombo.

(c) does not arise.

[*English*]

#### **Nuclear Test**

4159. SHRI GURUDAS KAMAT:  
SHRI RAMKRISHNA BABA PATIL:

Will the PRIME MINISTER be pleased to state:

(a) whether it is fact Pakistan has decided to resume its nuclear tests in near future;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE):

(a) and (b) After Pakistan announced a moratorium on further nuclear testing, a week later on 18th June 1998, the Pakistan Foreign Ministry said that Pakistan would calibrate its response to the level of provocation and that there were a number of factors which needed to be analysed, including the available data from the Indian tests which over time would enable an assessment of Indian weapons capabilities in qualitative terms.

(c) Government announced a moratorium on underground nuclear testing which was maintained after Pakistan conducted nuclear tests on 28th and 30th May. Government will continue to monitor developments and would take requisite steps to safeguard national security.

#### **Kashmir Issue**

4160. SHRI RAMKRISHNA BABA PATIL:  
SHRI GURUDAS KAMAT:

Will the PRIME MINISTER be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item captioned "Resolution on Kashmir seeking greater U.S. role introduced in senate" appearing in 'Time of India' dated 25 June, 1998;

(b) if so, the reaction of the Indian Government thereto; and

(c) the details of the resolutions?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUDHARA RAJE):

(a) Yes, Sir.

(b) and (c) The resolution sought to express the sense of the US Senate on the Kashmir issue and sought to give the United States and the United Nations a role in a settlement of the same. The resolution failed to come up for discussions before the Senate. Government's views on third party involvement in India-Pakistan relations have been reiterated on many occasions: there is no